

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3283/2018

The 31st day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Subhash Chand Rana,
Aged-61 years, Group-C,
S/o Shri Roshan Lal
Retired as Driver Grade-I,
From Delhi Co-operative Housing
Finance Corporation Ltd.,
R/o Village Radhon, PO Talveer,
Tehsil Jai Singh Pur, Distt. Kangra (HP). .. Applicant

(By Advocate: Shri Yogesh Sharma with Ms. Sonika Gill)

Versus

1. Delhi Co-operative Housing Finance Corporation Ltd.,
Through its Managing Director,
3/6, Siri Fort Institutional Area,
August Kranti Marg, New Delhi-49.

2. General Manager,
Delhi Co-operative Housing Finance Corporation Ltd.,
3/6, Siri Fort Institutional Area,
August Kranti Marg, New Delhi-49. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. seeking the following relief(s):

- (i) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to consider the case of the applicant for his promotion in Grade Pay of

Rs.4600/- w.e.f. 1.7.2008 and in Grade Pay of Rs.4800/- w.e.f. 1.7.2013 in-situ promotion and consequently, pass an order directing the respondents to grant in-situ promotion to the applicant w.e.f. 1.7.2008 and further in-situ promotions w.e.f. 01.07.2013 as per promotion scheme, with all consequential benefits including the arrears of difference of pay and allowances and revision of retirement benefits from due date.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant along with the cost of litigation".

3. It is submitted that the applicant made number of representations, including Annexure A-2 dated 07.04.2018, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-2 representation dated 07.04.2018 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(PRADEEP KUMAR)
Member (A)

(V. AJAY KUMAR)
Member (J)

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